

Central Administrative Tribunal  
Principal Bench, New Delhi.

OA-17/96

New Delhi this the 26th day of July, 1996.

Hon'ble Sh. A.V. Haridasan, V.C.(J)  
Hon'ble Sh. K. Muthukumar, Member(A)

Sh. Sukhbir Singh,  
S/o Sh. Khasa Ram,  
C/o Sh. Sant Lal Advocate,  
C-21(8), New Multan Nagar,  
Delhi-56.

Applicant

(through Sh. Sant Lal, advocate)

versus

1. The Union of India,  
through the Secretary,  
Ministry of Urban Development,  
Nirman Bhawan, New Delhi-11.
2. The Director (Admn.),  
Directorate of Printing,  
B-Wing, Nirman Bhawan,  
New Delhi.
3. The Manager,  
Govt. of India Press,  
Minto Road, New Delhi-1.

Respondents

(through Sh. S.M. Arif, advocate)

ORDER (ORAL)  
delivered by Hon'ble Sh. A.V. Haridasan, V.C.(J)

The applicant who is working as Junior Trade Information Officer under the Indian Trade Promotion Organisation has in this application prayed that the respondents be directed to grant him pro-rata retirement/pensionary benefits for the service rendered by him under the respondents for the period from 17.6.63 to 10.1.79 with effect from the due date with consequential benefits of arrears arisen out of pensionary benefits.

The respondent have filed their reply opposing

the prayers made in the application. Today when the application came up for hearing, the learned counsel of the applicant produced a copy of Office Memorandum No.41/1(3)/91-AT dated 17.6.96 by which the respondents have agreed to grant pro-rata pensionary benefits as admissible to a government servant on absorption in a Central autonomous body under the Department of Expenditure O.M. No. F-24(12)-E.V/66 dated 16.6.67 read with 44(8)/E.V/71 dated 19.6.72. A copy of the office memorandum dt. 17.6.96 is taken on record. Seeing this letter, the learned counsel of the applicant states that the application may now be disposed of with a direction to the respondents to issue the formal order and make available to the applicant the consequential benefits. The learned counsel for the respondents also states that the application may be disposed of with an appropriate direction giving reasonable time for issuing the final order.

In the light of the above developments of this case and the submissions made by the learned counsel of the parties, the application is disposed of with a direction to the respondents to take further action pursuant to the office memorandum dt. 17.6.96 of the Government of India, Directorate of Printing and to pass a final order granting pro-rata pensionary benefits to the applicant and make available to him the consequential benefits thereof within a period of four months from the date of communication of this order.

There will be no order as to costs.

  
(K. Muthukumar)  
M(A)

  
(A. V. I. Haridasan)  
V. C. (J)

/vv/